

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 148/98

DATE OF ORDER: 30/3/201

1. Om Prakash Verma son of Shri Mool Chand aged about 45 years resident of Railway Quarter No. 382/D Railway Colony, Topdara Ajmer at present employed on the post of Goods Guard in the Office of S.S. Ajmer, Western Railway.
2. Ramswaroop Sharma son of Shiri Ram Karan aged about 55 years resident of C/o SS W/Rly, Ajmer at present employed on the post of Goods Guard in the office of S.S. Ajmer, Western Railway.
3. Ramprakash Sharma S/o Shri Shiv Chand Sharma aged about 48 years resident of C/O SS W/ Rly Ajmer, at present employed on the post of Goods Guard in the office of SS Ajmer, Western Railway.
4. Shrawan Kumar Meena son of Shri Srinarain Meena aged about 42 years resident of Railway Quarter No. 382/A, Railway Colony, Topdara Ajmer, at present employed on the post of Goods Guard in the office of SS Ajmer, Western Railway.

.....Applicants

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Ajmer Division, Ajmer.

.....Respondents

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. T.P. Sharma, Counsel for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

1. In this OA, the prayer of the applicant is as follows:

- (i) That the impugned order dated 30.3.98, ordering deletion of the names of the applicants from the eligibility list, selection result and posting orders passed by the respondent no. 2 and the order dated 10.3.98 passed by the 1st respondent withdrawing its circular dated 6.6.95 and any other subsequent order thereof, if any passed, may be declared illegal and the same may be quashed and the applicants allowed all consequential benefits.
- (ii) That any other direction, or orders may be passed in favour of the applicants which may be deemed just and proper under the facts and circumstances of this case in the interest of justice.
- (iii) That the cost of this application may be awarded.

2. The learned counsel for the parties have drawn our attention at the time of arguments that Jodhpur bench of this Tribunal has decided the similar controversy in OA no. 100/98 Amar Chand Sharma & Ors. Vs. UOI & Ors. dated 28.04.2000 and the case in is covered by the order passed by the Jodhpur Bench of this Tribunal.

3. We have given anxious consideration to the learned counsel for the parties and also perused the order passed by the Jodhpur bench of the Tribunal in OA No. 100/98, Amar Chand Sharma & Ors. Vs. UOI & Ors. dated 28.04.2000. The case is totally covered by the order passed by Jodhpur bench as per facts and circumstances of this case and in view of the order passed by Jodhpur bench, applicants of this OA are not entitled any relief sought for.

4. We, therefore, dismiss this OA with no order as to costs.

Chand
(A.P. NAGRATH)
MEMBER (A)

S.K. Agarwal
(S.K. AGARWAL)
MEMBER (J)